

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SI.A. 5/2015 in Civil Appeal No(s). 7107/2012

VASANTLAL N SANGHAVI & ORS.

Appellant(s)

VERSUS

SPL.LAQ OFFICER & ORS.

Respondent(s)

(for correction of the order dated 19.02.2015 and office report)

Date : 24/04/2015 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAMAJIT SEN

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Appellant(s) Mr. Siddharth Bhatnagar, Adv.
Mr. Sidharth Mohan, Adv.
Mr. Rahul Arya, Adv.
Mr. T. Mahipal, Adv.

For Respondent(s) Mr. R.R. Deshpandey, Adv.
Mr. Aniruddha P. Mayee, Adv.

Mr. S. Sukumaran, Adv.
Mr. Anand Sukumar, Adv.
Mr. Bhupesh Kumar Pathak, Adv.
Ms. Meera Mathur, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard learned Counsel for the parties.

It is clarified that status-quo as regard the possession of the Applicant shall continue for a period of two weeks from today. It has also been explained that because of the pendency of the Application before this Court the applicant has not approached the High Court.

Time is extended by two weeks from today to approach the High Court.

I.A. No.5 is allowed.

(USHA BHARDWAJ)
AR-CUM-PS

(SAROJ SAINI)
COURT MASTER

Signed order is placed on the file.

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

I.A. NO. 5

IN

CIVIL APPEAL NO. 7107 OF 2012

Vasantlal N. Sanghavi & Ors. .. Appellant(s)

Versus

Special Land Acquisition Officer .. Respondent(s)
& Ors.

O R D E R

Heard learned Counsel for the parties.

It is clarified that status-quo as regard the possession of the Applicant shall continue for a period of two weeks from today. It has also been explained that because of the pendency of the Application before this Court the applicant has not approached the High Court.

Time is extended by two weeks from today to approach the High Court.

I.A. No.5 is allowed.

.....J.
[VIKRAMAJIT SEN]

.....J.
[ABHAY MANOHAR SAPRE]

NEW DELHI,
APRIL 24, 2015.